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(Refinery) Bombay

House, Calcutta respectively

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and the

Customs

- (b) Statutory Provisions for making available to the contract labour, welfare facilities such as Canteens, Creches, dining room/ hall, safe drinking water, first-aid, etc exist in the Contract Labour (Regulation & Abolition) Act. 1970, and the Central Rules framed there-under-
- (c) No centralised data in the form asked for is maintained in the Ministry of Labour.
- (d) to (f) Employment of contract labour in a job/process/operation is prohibited by the appropriate Government after following due procedure outlined in the Act- No discrimination is made between a public sector and a private sector establishment. The Central Government has prohibited employment of contract labour in some jobs/ processes/operations in some of the mines including coal mines in establishments of Indian Railways, in some depots of the Food Corporation of India and in sweeping, cleaning, dusting and watching of the buildings owned or occupied by some establishments in respect of which the Central Governments is the appropriate Government.

Irregularities in Seed Import Policy

1814. DR. NARREDDY THU-REDDY : Will the Minister

of AGRICULTURE be pleased to state;

to Questions

- (a) whether it is a fact that National Seed Policy which is being implemented since 1st October, 1988 is having many scientific irregularities like new pest and disease problems and also drift of indigenous genetic resources;
- (b) if so, whether there is any proposal to amend the policy; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE COOPERATION AND ΙN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) No, Sir. The New Policy on Seed Development provides for adequate plant protection and quarantine provisions to preclude the entry of exotic pests and diseases into the country-

- (b) No, Sir.
- (c) Does not arise.

Cost of imported edible oil

1815. SHRIMATI VEENA VERMA: SHRI KAPIL VERMA: SHRI CHHOTUBHAI PATEL:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether Government propose to further import one lakh tonne of edible oil in addition to two lakhs tonne already imported;
 - (b) if so, the reasons threfor: and
- (c) what would be the cost of the import?